

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 394/MP/2018**

Subject : Petition under Section 79(1) (c) & (f) of the Electricity Act, 2003, read with the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of an alleged LTOA of 216 MW granted to PTC India Limited for Merchant Trading of power from 1200 MW Teesta-III Hydroelectric Project in terms thereof.

Date of Hearing : 27.8.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member

Petitioner : PTC India Limited (PTC)

Respondent : Power Grid Corporation of India Limited (PGCIL) and Anr.

Parties present : Shri Sanjay Sen, Sr. Advocate, PTC  
Shri Ravi Kishore, Advocate, PTC  
Ms. Rajashree Chaudhary, Advocate, PTC  
Shri Tarun Johri, Advocate, TUL  
Shri Ankur Gupta, Advocate, TUL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Nehul Sharma, Advocate, PGCIL  
Shri Ravi Shankar, PTC  
Shri Jaideep Lakhtakia, TUL  
Ms. Jyoti Prasad, PGCIL  
Shri Swapnil Verma, PGCIL  
Shri Atul Kumar Agarwal, PGCIL  
Shri Dwaipayan Sen, PGCIL

**Record of Proceedings**

The matter was heard through video conferencing.

2. Learned senior counsel for the Petitioner prayed for an adjournment and requested to list the matter on any other date. The request was allowed by the Commission.



3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**sd/-**

**(T.D. Pant)**

**Deputy Chief (Law)**

